

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 13813 of 2013-DB

[Arising out of Order-in-Original/Appeal No SUR-EXCUS-002-COM-001-003-13-14 dated 21.08.2013 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-II]

Corp Life Science Limited
Plot No. 5165, G.I.D.C., Ankleshwar,
BHARUCH, GUJARAT-393002

.... Appellant

VERSUS

Commissioner of Central Excise & ST, Surat-ii
New C.Ex Building, Opp. Gandhi Baug,
Chowk Bazar, Surat, Gujarat-395001

.... Respondent

APPEARANCE :

None for the Appellant
Shri Himanshu P Shrimali, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

DATE OF HEARING/ DECISION : 10.10.2023

FINAL ORDER NO. 12351/2023

RAMESH NAIR :

When the matter was called, none appeared for the appellant. From the record we find that the appeal has come up for hearing earlier on various dates i.e. on 20.03.2023, 20.04.2023, 31.05.2023, 11.07.2023, 23.08.2023, and on 10.10.2023. It appears that appellant is not interested to pursue their appeal. Accordingly, the appeal is dismissed for non-prosecution in terms of Rule 20, of CESTAT Procedure Rules, 1982. Appellant is granted liberty to approach this Tribunal in case they are interested to pursue their appeal.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**

Raksha